NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(CAA)No.450/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th November 2017, 10.30 A.M.

Name of the Company Under Section		Tega Industries Limited. 230-232		
01	SAILENDRA	KUMAR TIWARI	for Pehihoner	Lailul Inva
02.	TIAINL Dy Do		o/o kD(ER) MCA	28.11.17

ORDER

Ld. Counsel for the petitioner and Ms. Tiainla, Dy. Director, from the O/o Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata representing the Central Government are present.

Central Government has filed reply affidavit, which may be taken on record. Petitioner has also filed affidavit of service which shows that notice in the newspapers has been publioshed on 01/11/2017.

C.P. (CAA) No. 450/KB/2017 has been filed by the petitioner for sanctioning of a Scheme of Amalgamation. In compliance of our earlier order dated 16/10/2017, petitioner has filed affidavit of service, which shows that

the notice on the Central Government and Income Tax Authorities has been served on 23/10/2017. There is no mention of the PAN number. Petitioner is again directed to serve notice on the Income Tax Authorities mentioning the PAN Number and file affidavit of service within 7 days from today. Till date no report from the Official Liquidator is received. Official Liquidator report may be filed within 30 days from today.

List on 16/01/2018 for hearing.

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(Jinan K.R.) Member (J) (V.P.Singh) Member (I)

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